

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH****O.A. No.060/00146/2021**

Chandigarh, this the 10th of February 2021

HON'BLE MRS. AJANTA DAYALAN, MEMBER (A)

Suraj Pal S/o Late Sh. Surinder Pal, aged 36 years, R/o H. No. 107, Preet Colony, Village-Jandali PO-Model Town, Ambala City – 134003 (UID No. 9201-2062-9822)

....Applicant

(BY: Mr. Anmol Verma, Advocate)

Versus

1. Union of India through its Secretary to Government of India, Engineer-in-Chiefs Branch, Integrated HQ of Ministry of Defence, Kashmir House, New Delhi – 110011.
2. The Chief Engineer, MES Head Quarter, Western Command, Chandigarh Zone, + 'N' Area, Airport Road, Chandigarh – 160003.
3. The Garrison Engineer (South), Ambala Catt- 900241 C/o 56 APO.
4. The Commander Works Engineers, Ambala Cantt – 900241 C/o 56 APO.

... .Respondents

(BY: Mr. Sanjay Goyal, Advocate)

O R D E R(Oral)**AJANTA DAYALAN, MEMBER (A):**

1. Heard learned counsel for the applicant. He states that the applicant was earlier before this Court in O.A. No.



060/1549/2018 with his prayer for compassionate appointment, which was disposed of vide order dated 24.12.2018 with a direction to the competent authority to convene the relevant meeting for appointment. In compliance to this order, the respondents passed a speaking order dated 06.09.2019 recording that his case for appointment was not approved by the Board of Officers for vacancy year 2015-16. However, thereafter on 28.09.2019 the respondent department has itself sought certain documents from the applicant as according to them the earlier documents given by him were now outdated and needed review. Learned counsel for the applicant states that these documents were supplied by the applicant on 01.11.2019 as is apparent from endorsement on this letter. However, he has heard nothing since then. The applicant, therefore, sent legal notice dated 30.06.2020 (Annexure A-6). However, even thereafter there is no response from the respondent department.

2. Issue notice to the respondents.
3. Mr. Sanjay Goyal, Senior Central Govt. Standing Counsel, accepts notice on behalf of the respondents.
4. At this stage, learned counsel for the applicant states that he will be satisfied in case directions are issued to the respondent department to reply to his legal notice in a time



bound manner. Learned counsel for the respondents has no objection to this limited prayer of the applicant.

5. It is observed that the respondents have themselves reopened the case and are apparently considering the case of the applicant for compassionate appointment, as is clear from letter dated 28.09.2019 (Annexure A-3). I, therefore, direct that the competent authority amongst the respondents may consider and decide on the issue of compassionate appointment of the applicant in terms of rules and instructions, by passing a reasoned and speaking order within a period of three months from the date of receipt of a certified copy of this order. The O.A. is disposed of accordingly.

6. Needless to mention that this order may not be construed as an expression or opinion on the merit of the case.

**(AJANTA DAYALAN)
MEMBER (A)**

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